

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:3331  
ANSWERED ON:31.08.2012  
GUIDELINES FOR POWER PROJECT DEVELOPERS  
Patil Shri Sanjay Dina ;Siricilla Shri Rajaiah

**Will the Minister of POWER be pleased to state:**

- (a) whether the Government has amended the guidelines for power project developers; and
- (b) if so, the details thereof along with the reasons therefor?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL)

(a) & (b): In view of Government's decision to uniformly levy customs duty, countervailing duty and special additional duty to the imported equipments of all categories of power generation projects, viz., Mega Power Projects (including UMPPs) and non-Mega Power Projects, the mega power policy guidelines of this Ministry will become inapplicable to new power projects with effect from 19.7.2012. Further, a copy of coal linkage policy for 12th Plan projects is at Annex.

Further, in compliance with Section 63 of the Electricity Act, 2003, Ministry of Power issued guidelines for procurement of power by distribution licensees through competitive bidding for long-term (for a period of seven years and above) & medium-term (exceeding one year and up to seven year) on 19th January, 2005 and amended it from time to time. On 15th May, 2012, Ministry of Power has also issued Guidelines for procurement of Power by distribution licensees for short term (for a period of less than or equal to one year).